

as per the Constitution of India and as such the responsibility for providing security to the persons residing within their jurisdiction is that of the concerned State/UT.

[Translation]

Conversion into Christianity

916. CHAUDHARY RAMCHANDRA BENDA :
SHRI PARASRAM BHARDWAJ :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the Christian missionaries are alluring the simple, poor and tribal people of the village and pursuing to change their religion in the name of service, employment and marriage;

(b) if so, whether such incidents are also taking place in remote, hilly and tribal areas and in Jammu and Kashmir where the people of lower castes and minority communities are forced to change their religion or are being given various temptations for the same; and

(c) if so, the reaction of the Government thereto and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[English]

Mumbai Blast Case

917. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of accused in Mumbai blast case of 1993 who have fled out of India and are still at large;

(b) the details of efforts made by the Central Bureau of Investigation to arrest them;

(c) the names of the countries which did not cooperate for efforts made through the Interpol and other agencies indicating the reasons therefor;

(d) whether worldwide 'red corner' alert was issued; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A list is enclosed as Statement.

(b) The following efforts have been made to arrest the absconding accused persons:

(a) Red Corner notices have been got issued from Interpol Lyons, France.

(b) Proclamation under section 8(3) of TADA(P) ACT r/w Sec. 82 of Cr. P.C. have been got issued from the Designated Court, Mumbai, trying Mumbai bomb blast case.

(c) Known properties of absconders have been got attached through Designated Court, Mumbai.

(d) Extradition requests have been sent to UAE and Pakistan in respect of 24 absconders.

(e) Efforts were made to get Anis Ibrahim extradited/deported from Bahrain when he was detained in January 1996. His Belize nationality and passport have been got revoked.

(f) Request for return of Abu Saleem Abdul Qayoom Ansari and Javed Hussain Syed Muzzamil Hussain proclaimed offenders have been sent to MEA for onward transmission to UAE authorities.

(g) Sources have been deployed to collect intelligence of hideouts of absconders.

(h) As and when specific information is received about the movements/whereabouts of the absconders, it is passed on to Interpol of the concerned member country for taking action to apprehend them.

(c) The absconding accused persons are suspected to be hiding in UAE, Bahrain and Pakistan. Request for extradition/deportation was forwarded to the UAE, Bahrain and Pakistan Authorities, but without any positive response.

(d) and (e) On the request of the CBI, the IPSP Interpol has issued Red Corner Notices against 31 accused persons. Red Corner Notices against the remaining accused person will be issued shortly. The Red Corner Notice issued by the Interpol are circulated among all member countries which facilitates the tracing and detention of absconding accused persons in any member country.

Statement*List of Absconders in Bombay Bomb Blast Case
[Rc. 1(S). 93 STF.BB]*

Name of the Accused	Red Corner Notice No.
1	2
1. Abbu Salem Abdul Qayoom Ansari	A-103/3/1995
2. Abdul Rashid Mohd. Khan	A-343/8/1994
3. Anis Ibrahim Kaskar	A-349/8/1993
4. Anwar Ahmed Haji Jamal Theba	A-345/8/1993
5. Ayub Abdul Razak Memon	A-138/4/1993
6. Dashir Ahmed Khan Ainul Haque Khan	A-348/8/1993
7. Dawood Ibrahim Kaskar	A-135/4/1993
8. Ibrahim Abdul Razak Memon	A-127/4/1993
9. Feroz Abdul Rashid Khan	A-344/8/1994
10. Eijaz Mohd. Sharif A-343	A-353/8/1993
11. Irfan Ahmed Gulzar Chaugule	A-347/8/1993
12. Shabir Syed Ismail Kadri	A-531/10/1996
13. Javed Dawood Telor	A-350/8/1993
14. Javed Hussain Sayed Muzzamil Hussain	A-345/8/1994
15. Qamar Al Anwar	A-346/8/1994
16. Karimulla	A-387/7/1995
17. Latif Noor Mohd.	A-347/5/1995
18. Mohd. Ahmed Dosa	A-351/8/1993
19. Mohd. Shati Kasam Memon	A-136/4/1993
20. Mohd. Farooq Yasin Mansoor	A-385/7/1995
21. Mohd. Kasim Lajpuria	A-349/8/1994

1	2
22. Mohd. Tainur Mohd. Hayat Phansopkar	A-348/8/1994
23. Munaf Abdul Majid Hajari	A-102/3/1995
24. Nasir Ahmed Anwar Shaikh	A-189/4/1995
25. Reshma Ayub Memon	A-139/4/1993
26. Shabana Ibrahim Memon	A-137/4/1993
27. Shamsuddin Mohd. Hussain	A-352/8/1994
28. Tahir Mohd. Merchant	A-228/5/1994
29. Salim Abdul Gani Gazi	A-184/3/1995
30. Syed Arif	A-388/7/1995
31. Yakub Wali Mohd. Khan	A-346/8/1993
32. Riyaz Abu Backer Khatri	Likely to be got issued shortly

*[Translation]***Employment to Dependent**

918. SHRI MANIKRAO HODLYA GAVIT :
SHRI CHHITUBHAI GAMIT :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have formulated or proposed to formulate any criteria to provide employment to the handicapped dependent of the retired Central Government employees on the basis of qualification; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No, Sir.

(b) Question does not arise.

*[English]***Environment Projects**

919. SHRI VIJAY SANKESHWAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the Centrally aided projects undertaken in Karnataka for the improvement of